

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 06
IB-1305(PB)/2019

IN THE MATTER OF:

Sh. Ashok Bansal. ... Petitioners/Applicant
Vs
Rajesh Projects (India) Pvt Ltd. ... Respondents

SECTION: Under Section 9 of the Insolvency & Bankruptcy Code.

Order delivered on 29.05.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER(JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant: Mr. Praveen Kumar, Advocate

ORDER

Notice to show cause be issued as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor- respondent for 07.06.2019.

List for further consideration on 07.06.2019.

— S.d —

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

— S.d —

(DR. DEEPTI MUKESH)
MEMBER(JUDICIAL)